

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/2111/2024 IN C.P. (IB)/892(MB)2022

IN THE MATTER OF

IDBI Trusteeship Services Limited

Vs

Radius & Deserve Land Developers

Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

Adv. Karan Sangani (PH)

For the Respondent No. 2 (MMRDA):

Mr. Devansh Shah (VC)

ORDER

I.A. 2111/2024

Reserved for orders.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. IA/4318/2023 IVN.P /33/2023 RST.A /19/2024 IN C.P. (IB)/892(MB)2022
IN THE MATTER OF

IDBI TRUSTEESHIP SERVICES LIMITED

VS

Radius & Deserve Land Developers

Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in all I.A.s: Mr. Ansh Karnawat (PH)

For the Respondent No. 2/IDBI in IVN.P /33/2023, RST.A /19/2024: Adv.
Manaswi Agrawal (PH)

For the IDBI in IA/4318/2023: Adv. Manaswi Agrawal (PH)

For the Respondent: Adv. Karan Sangani (PH)

ORDER

Adjourned to **18.06.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)